

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1161  
ANSWERED ON 09<sup>TH</sup> FEBRUARY, 2023**

**UTILISATION OF CRIF**

**†1161. SHRIMATI KESHARI DEVI PATEL:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) the funds allocated to various States including Uttar Pradesh under Central Road and Infrastructure Fund (CRIF) during the last three years and the current year;**

**(b) whether these States including Uttar Pradesh have submitted proposals for road projects under CRIF and if so, the details thereof;**

**(c) whether the Government has received information from some States regarding use of such funds for other projects and if so, the details thereof;**

**(d) whether the Government has any mechanism for monitoring/investigation of such cases of diversion of funds; and**

**(e) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) The Ministry allocates funds for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) Scheme as per the provisions of the Central Road and Infrastructure Fund (CRIF) Act, 2000 amended by the Finance Act, 2019.**

**Year wise details of accrual of funds and the funds released for development and maintenance of State roads under CRIF Scheme during each of the last three years and the current year for all States / UTs, including for the State of Uttar Pradesh, and separately for the State of Uttar Pradesh are as under: -**

Sl. No.	State/UT	Rs. in Crore							
		2019-20		2020-21		2021-22		2022-23 (Till 31.12.2022)	
		Accrual	Release	Accrual	Release	Accrual	Release	Accrual	Release
1.	All States/UTs	7,218.40	6,868.66	6,820.00	6,615.30	6,945.24	6,927.00	8,553.41	5,508.38
2.	Uttar Pradesh	624.31	541.09	582.69	576.36	616.59	616.29	753.78	636.91

**(b) to (e) Based on the section 7A and 11 of CRIF Act, 2000, the Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads under CRIF Scheme in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020 and amendments were issued in April, 2022.**

**The criteria inter-alia provides for finalization of list of projects by the Ministry in consultation with State Governments/ UTs, Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs, Technical Approval and Financial Sanction (TA&FS) of administratively approved projects by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc., permissible excess cost of upto 10 percentage over administratively approved cost, maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds, release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs), further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry, etc.**

**Details of proposals for State Road projects received and finalized under CRIF scheme during the current year for all States /**

**UTs, including for the State of Uttar Pradesh, and separately for the State of Uttar Pradesh are as under: -**

		Cost in Rs. Crore			
Sl. No.	State/UT	Proposals received		Projects finalised	
		No.	Cost	No.	Cost
1.	All States/UTs	844	33,457	212	9,460
2.	Uttar Pradesh	21	1,263	13	832

**No instances of diversion of the funds released for State Roads under CRIF scheme for other projects have come into the notice of the Ministry.**

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